

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No. 109/Rules/DHC

Dated: 15.10.2026

In exercise of the powers conferred by Section 7 of the Delhi High Court Act, 1966 (Act 26 of 1966) read with Sections 122 and 129 of the Code of Civil Procedure, 1908 (Act No. 5 of 1908) and clause 27 of the Letters Patent of 1919 and all other powers enabling it in this behalf, the High Court of Delhi, with the prior approval of the Lt. Governor of the Government of the National Capital Territory of Delhi, hereby makes the following amendments in the Rules and orders of the Punjab High Court as applicable in the Courts of the National Capital Territory of Delhi with immediate effect, namely :-

AMENDMENT

In the said Punjab High Court Rules and Orders in Volume IV thereof, in Chapter 12-B, in rule 5, clause (iii), for the words “Rupees twenty” wherever, they occur, the words “Rupees fifty” shall be substituted.

NOTE: THIS AMENDMENT SHALL COME INTO FORCE FROM THE DATE OF ITS PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT
Sd/-
(REETESH SINGH)
REGISTRAR GENERAL